

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-260/ND/2017

IN THE MATTER OF:
Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 07.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.
For the Liquidator

:Mr. Rahul Shukla, Adv.
:Mr. M. Kumar, Advocate with
Liquidator Abhishek Anand.
:Mr. Arun Khatri, Ms.
KritiKrishanaPanwar,
Advocates.

For the Ex-Director

ORDER

Heard the submissions made by the counsel for the resolution professional as well as counsel for the financial creditor and also counsel for the ex-directors of the corporate entity. A week's time is granted. Let registry serve notice on the Registrar of Companies for their appearance as well as for filing their reply within a week's time. The counsel for ex-director is also directed to serve the fresh copy of the petition on the registrar and also request the ROC to expedite filing his reply in the matter. Post the matter to 14.01.2020.

- S d -

(V.K. Subburaj)
Member (T)

- S d -

P.S.N. Prasad)
Member (J)